

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 23nd day of September, 2021

**CIVIL MISC. CONTEMPT APPLICATION NO. 330/00027/2021
In
ORIGINAL APPLICATION NO. 330/00257 of 2014**

**HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)
HON'BLE MS. PRATIMA K GUPTA, MEMBER (J)**

Devendra Kumar Chaudhary son of Mewa Lal Chaudhary, resident of C-553, G.T.B Nagar Kareilly District Allahabad Care of Office of the Additional Director (Income Tax) (Investigation), 38 Mahatma Gandhi Marg, Civil Lines, Allahabad.

.....Petitioner

Advocates for the Applicant : Shri Anil Kumar Srivastava

VERSUS

Sri Pritam Singh Chief Commissioner of Income Tax, Aaykar Bhawan-5, Ashok Nagar, Lucknow.

.....Opposite party

Advocate for the Respondents : Shri Chakrapani Vatsyayan

O R D E R

BY HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Heard Shri H.S. Chaurasia holding brief of Shri Anil Kumar Srivastava learned counsel for the petitioner and Shri M.K Sharma holding brief of Shri Chakrapani Vatsyayan, learned counsel for the respondents.

2. The instant contempt petition has been filed alleging non-compliance of the order passed by this Tribunal in OA No. 257/2014 on 15.10.20216. The specific direction given in the aforesaid order was to reinstate the applicant in service with all consequential benefits (except back wages).

3. Learned counsel for the respondent confirms that the matter was further agitated before Hon'ble High Court but finally the applicant was reinstated on 12.12.2017 during the pendency of the writ petition. Thus, the order stands complied with fully in letter and spirit.

4. Learned counsel for the applicant, on the other hand, argues that the consequential benefits have not been awarded to the applicant and his financial dues are still to be paid.

5. However, there is nothing on record to show that the consequential benefits have not been awarded. The direction of the Tribunal was clear that he shall not be paid back wages.

6. In view of the above, nothing sustains in this present contempt petition, which is accordingly dismissed. Notice is discharged.

(PRATIMA K GUPTA)
Member (J)

Manish/-

(TARUN SHRIDHAR)
Member (A)